

**Uttar Pradesh Shasan  
Rajya kar Anubhag -2**

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of Government Notification no.-706/XI-2-21-9(47)/17- U.P. Act-1-2017-Order-(196)-2021 dated August ०५, 2021.

**NOTIFICATION**

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No.-706/XI-2-21-9(47)/17- U.P.Act-1-2017-Order- (196)-2021

Lucknow: Dated: August ०५ , 2021  
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In exercise of the powers conferred by section 128 of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no 1 of 2017) (hereafter in this notification referred to as the said Act), the Governor, on the recommendations of the Council, and in supersession of notification No.-1404/XI-2-20-9(47)/17-U.P.Act-1-2017-Order-(169)-2020 Dated 22.12.2020 except as respects things done or omitted to be done before such supersession, hereby waives the amount of penalty payable by any registered person under section 125 of the said Act for non-compliance of the provisions of notification No.-429/XI-2-9(47)/17-U.P.Act-1-2017-Order-(107)-2020 Dated 30.04.2020, between the period from the 1<sup>st</sup> day of December, 2020 to the 30<sup>th</sup> day of September, 2021.

By Order,



(Sanjiv Mittal)  
Apar Mukhya Sachiv